NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. C.P. (IB)/470(MB)2024

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2024

NAME OF THE PARTIES:- **Uniton Infra Private Limited**
V/s
Shapoorji Pallonji And Company Private Limited

Section: U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 470(MB)2024

Present:- Counsel, Maitri Malde appeared for the Operational Creditor through VC.

None present on behalf of the Corporate Debtor.

Registry is directed to issue notice to the Corporate Debtor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to the Court Notice, the Operational Creditor is also directed to issue notice to the Corporate Debtor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **22.08.2024.**

Further, on receipt of court notice, the Corporate Debtor shall file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT